

**RAJYA SABHA**

Wednesday, the 29th March, 1961/the 8th  
Chaitra 1883 {Saka}

The Houle met at eleven of the clock, MR.  
CHAIRMAN in the Chair.

**REFERENCE TO CERTAIN PRO-  
CEEDINGS IN THE LOK SABHA**

SHRI BHUPESH GUPTA (West Bengal): Before you start, I wish to draw your attention to a rather distressing matter. In the other House, when this Orissa thing was being discussed, the Speaker suggested that this House might sit for ten minutes more so that they might pass it. Other hon. Members there also said this. In other words they were discussing as to how long we should or we should not sit. I refer to page 11166 of their debates. I think the propriety of Parliament should be observed and defended at all points. I do not think it is the power or privilege of one House to dictate or suggest as to how long the H use should sit or should not sit to enable them to adjust their programme, to accommodate speeches and so on.

MR. CHAIRMAN: Mr. K. C. Reddy.

SHRI BHUPESH GUPTA: Have you heard, Sir?

**PAPERS LAID ON THE TABLE**

ANNUAL REPORT (1959-60) OF THE  
ASHOKA HOTELS LTD., WITH RELATED  
PAPERS AND GOVERNMENT REVIEW ON  
THE WORKING THEREOF

THE MINISTER OF WORKS, HOUSING  
AND SUPPLY (SHRI K. C. REDDY): Sir, I beg  
to lay on the Table a copy each of the  
following papers:—

- (i) Fifth Annual Report and the Balance Sheet of the Ashoka Hotels Limited, New Delhi, for the year ended 31st March,

16 RSD—1.

1960, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon.

- (ii) Review by Government on the working of Ashoka Hotels Limited for the year 1959-60.

[Placed in Library. See No. LT-2780/61 for (i) and (ii).]

**AMENDMENT IN THE PUNJAB MOTOR  
VEHICLES RULES, 1940, AS APPLIED TO  
HIMACHAL PRADESH**

THE MINISTER OF STATE IN THE  
MINISTRY OF TRANSPORT AND  
COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section. (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. H(T) 14-168/58, dated the 9th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, issued by the Himachal Pradesh Administration. [Placed in Library. See No. LT-2790/61.]

**REPORT (1960) OF THE WORKING  
GROUP FOR COTTON TEXTILE INDUSTRY  
AND GOVERNMENT RESOLUTION  
THEREON**

THE MINISTER OF REVENUE AND CIVIL  
EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table a copy each of the following papers:—

- (i) Report (1960) of the Working Group for Cotton Textile Industry, appointed by the National Industrial Development Corporation.
- (ii) Government Resolution No. 22(I)-Tex(B)/60, dated the 24th March, 1961, on the Report.

[Placed in Library. See No. LT-2791/61 for (i) and (ii).]